
(2024) 09 NCDRC CK 0055

National Consumer Disputes Redressal Commission

Case No: First Appeal No. 1161 Of 2014

New India Assurance
Co. Ltd.

APPELLANT

Vs

M/s Keshodwala Foods
& Anr

RESPONDENT

Date of Decision: Sept. 10, 2024

Acts Referred:

- Consumer Protection Act 1986 - Section 19

Hon'ble Judges: Subhash Chandra, Presiding Member; Dr. Sadhna Shanker, Member

Bench: Division Bench

Advocate: Parveen Kumar Mehdiratta, Taksh Suri, Rakesh Malhotra

Judgement